

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.112/MP/2023

Subject : Petition under Section 79(1)(c), (d) and (f) of the Electricity Act, 2003 read with Regulations 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 6.5 of 'Procedure for Computation and sharing of Inter-State Transmission System Charges' framed in compliance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020 and Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for Reduction of Odisha LTA of 300.64 MW from Talcher Stage-1 of NTPC with effect from 1.11.2020.

Petitioner : GRIDCO Limited (GRIDCO)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **17.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri R. K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Shri Gajendra Sinh Vasava, NLDC & ERLDC
Shri Debjyoti Majumder, NLDC & ERLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested an adjournment due to the unavailability of the arguing counsel. Allowing this request, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **23.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

